

(b) if so, the details thereof;

(c) what are the conditions attached to the British offer for aid to India; and

(d) what is the Government of India's stand in the matter ?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI KHURSHEED ALAM KHAN) :

(a) Yes, Sir.

(b) In answer to a query by the High Commission, a senior functionary of the British Department of the Overseas Development confirmed the contents of the interview given on the BBC on 26th April, by Mr. Timothy Raison, the British Minister for Overseas Development. The authentic text of the portions of this interview, pertaining to the Westland helicopters and U. K. aid, is laid on the table of the House. [Placed in Library. See No. LT-1129/85].

(c) British aid to India is entirely tied to purchases made from U.K. sources.

(d) It is not Government's policy to accept aid from any source with strings attached.

**Proposal regarding daily flights for
New Delhi-Goa-Cochin-
Trivandrum**

6828. SHRI P. A. ANTONY : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any proposal to make the New Delhi-Goa-Cochin-Trivandrum flights daily; and

(b) if so, when ?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRI ASHOK GEHLOT) :

(a) and (b). In the summer schedule effective from 1st June, 1985, Indian Airlines plans to step up the existing four days a week service on Delhi-Goa-Cochin-Trivandrum route to a daily service.

**Human Rights Committee Held in New
York 1984**

6829. SHRI N. VENKATA RATNAM : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the main features of the report submitted by India to the 21st Session of Human Rights Committee held in New York from 27 to 30 March, 1984; and

(b) the outcome of the discussion held in the said Committee ?

THE MINISTER OF STATE IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI KHURSHEED ALAM KHAN) :

(a) India's Report under Article 10 of the International Government on Civil and Political Rights was presented to the 21st Session of the Human Rights Committee in New York by the Attorney General on March 27 and 30, 1984. The main features of the Report included India's commitment to the cause of self-determination as well as to the observance of civil and political rights concerning right to life and personal liberty, freedom of thought, conscience and religion, right to participate in public affairs, elections and public services, protection and rehabilitation of destitute and unfortunate persons, right to association and right to privacy. It was highlighted that the Constitution of India guarantees the enjoyment of Fundamental Rights without any discrimination on grounds of religion, race, caste, sex or place of birth. An independent judiciary, with the Supreme Court at its apex, ensured the enjoyment of the fundamental rights by all individuals. The Report mentioned that any violations of individuals' rights in India can be suitably redressed through necessary remedies, including the exercise of writ jurisdiction by the judiciary.

(b) The Human Rights Committee commended India's Report and its efforts for the preservation of Democracy and observance of Civil and Political Rights of individuals in the country.

**Declining Trend in Traffic between
India and Gulf Countries**

6830. SHRI JAGANNATH PATTNAIK : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there have been declining trend in traffic between India and Gulf countries;

(b) whether it is causing serious worry in airlines circles as Gulf operations are the maximum profit-making routes for Air India